

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

O.A. No: 75 of 1989

M.P.Shakhar Applicants.

Versus

Union of India & ors. Respondents.

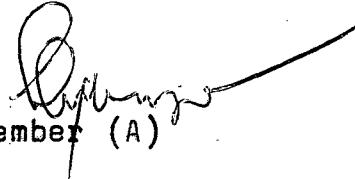
Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K.Obayya, A.M.

In this application the applicant has prayed for quashing of the reversion order dated 21.3.1989 and made a prayer that he may be allowed to continue on the post of Assistant Controller of Stores at Alambagh Lucknow. The applicant who was class III employee was working as senior Clerk and because of his seniority he was promoted to the post of Assistant Controller of Stores Alambagh Lucknow vide order dated 13.8.1987 on adhoc basis. It was mentioned in the order itself that the promotion of the applicant was temporary and adhoc and he will not be entitled to this promotional post in preference to his seniors. It appears that the applicant continued to work and thereafter a selection test for filling "75% quota in group 'B' service for the post of ACOS took place. The applicant was not selected and other persons were selected. In order to accommodate the selected persons, the applicant had to be reverted and that's why the order order was passed. In view of the

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facts, the applicant was not holding the said post and the selection took place in which he participated. As he was not selected he had to be reverted. As he had worked for more than two years it was desirable that he should have been given one more opportunity before reverting him. But as ^{the} reversion order had been carried ^{out} into effect, no purpose has ^{been} served in staying the said order, but the application is dismissed with the direction that the respondents will give one more opportunity to the applicant as early as possible and in case he succeeds in the same, his case for the promotional post will again be considered.


Member (A)


V.C.

Lucknow Dated: 26.2.93

(jlw)